## HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

## NOTIFICATION NO.10/2020-RC, DATED 15.06.2020

REF: 1. Notification No. 10/2020-RC, dated 20.2.2020.

- 2. Notification No.10/2020-RC, dated 30.3.2020.
- 3. Notification No. 10/2020-RC, dated 8.5.2020.
- 4. Notification No. 10/2020-RC, dated 6.6.2020.
- 5.Interim Order dated 10.6.2020 of the Hon'ble High Court for the State of Telangana at Hyderabad, in I.A.Nos.1 of 2020 in W.P.Nos.7974 and 7979 of 2020.

\*\*\*\*

It is to inform that the Hon'ble High Court in I.A. Nos.1 of 2020 in W.P.Nos.7974 and 7979 of 2020, has been pleased to pass the following orders.

" XXXX XXXX XXXX XXXX

"Mr.B.Nalin Kumar, learned counsel, accepts notice on behalf of respondent Nos.2 and 3, and he seeks four weeks time to file his counter.

The respondent No.2 is directed to take the applications of the petitioners on a provisional basis, and permit them to take the Examination provisionally, subject to the decision of this case.

In this connection, it is to inform that in view of the interim orders under reference 5<sup>th</sup> cited, the High Court on administrative side has taken a decision to made applicable of the said orders to all the similarly situated candidates, however, subject to the decision of the said writ petitions.

REGISTRAR (ADMINISTRATION) FAC.REGISTRAR (RECRUITMENT)